

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 121

IA(IBC)(DIS.)/3(CH)2024

IA(I.B.C)/1578(CH)2023

IA(I.B.C)/1579(CH)2023

In

CP(IB) No. 281/Chd/Pb/2019

(Admitted)

IN THE MATTER OF:

Ricela Health Food Ltd.

...Petitioner-Operational Creditor

Versus

Evershine Solvex Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 54(1), 43(1) r/w 44 (1), 66(1), IBC 2016

Order delivered on 11.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 29.07.2024.

Sd/-
Court Officer